

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 6092 of 2021**

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Sumit Kishorr Singh @ Sumit Kishore Singh @ Bholi Singh  
... Petitioner  
Versus  
The State of Jharkhand ... Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner : Mr. Bharat Kumar, Advocate  
For the State : Mr. P.K. Chatterjee, Spl. P.P.

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**Order No.02 Dated- 03.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest in connection with Hunterganj P.S. Case No.27 of 2015 corresponding to G.R. No.290 of 2015 instituted under Section 379 of Indian Penal Code, Section 33 of the Indian Forest Act, Section 8 of the Jharkhand Mineral Sales Act and Section 54 of the M.M.D.R. Act, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner is the proprietor of one M/S Bajrang Stone Works and he was running a crusher machine without obtaining No Objection Certificate from the Pollution Department or the concerned authority. It is submitted that the allegation against the petitioner is false. It is also submitted that there is no specific allegation of crusher machine being run by the petitioner. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case and to furnish sufficient security including cash security. It is lastly submitted that the co-accused person has already been given the privilege of anticipatory bail by this Court vide order dated 17.07.2019 in A.B.A. No.4552 of 2019.

Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl. P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned Chief Judicial Magistrate, Chatra within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on depositing Rs.20,000/- as cash security and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Chatra in connection with Hunterganj P.S. Case No.27 of 2015 corresponding to G.R. No.290 of 2015 with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**